

AN HON. MEMBER : Yogis also.

DR. RANEN SEN : ...and yogis also, not only as visitors but some of them get settled in the Himalayan border. There was an instance of one American lady who was over-staying in Darjeeling, in the Kalimpong area, and she was, all of a sudden, missing from that area and she was found in Madras.

AN HON. MEMBER : Americans were responsible.

DR. RANEN SEN : The Americans were responsible. About the friends who are always trying to equate Soviet Union with America, this House knows their colour and complexion. I need not go into that. What I meant to say is : Has it come to the notice of the Government that the intelligence system which is mostly engaged to find out the faults of the Communists instead of going into the activities of the foreign agents, mostly Americans and West German agencies operating in India in the form of tourists, bird-watchers, painters, artists, etc. and, if so, may I know what steps Government of India have taken, after all these revelations in Parliament, to stop this ?

SHRI B. R. BHAGAT : As far as the Himalayan region is concerned, it is recognised that it is a sensitive area. We do not allow foreigners to go there. In the inner region, no tourist, no foreigner, can go. Only in some cases, for making the studies, we have been permitting a very few people. About this also, we will examine it. We want to protect this area. There should not be espionage or other intelligence activities. We will do our best.

12.28. hrs.

#### PAPERS LAID ON THE TABLE

UTTAR PRADESH ANTARIM ZILA PARISHAD (RE-ENACTMENT AND CONTINUANCE) ACT, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : On behalf of Shri M.S. Gurupadaswamy, I beg to lay on the Table a copy of the Uttar Pradesh Antarim Zila Parishad (Re-enactment and Continuance) Act, 1968

(President's Act No. 19 of 1968) published in Gazette of India dated the 28th June, 1968 under sub-section(3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library See No. LT-1588/68]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.C. PANT) : I beg to lay on the Table :—

1. A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 1315 published in Gazette of India dated the 13th July, 1968 containing corrigendum to G.S.R. 987 dated the 25th May, 1968.

(ii) G.S.R. 1383 published in Gazette of India dated the 17th July, 1968.

[Placed in Library. See No. LT-1589/68]

2. A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 937 in Gazette of India dated the 14th May, 1968.

(ii) The Central Excise (Twelfth Amendment) Rules, 1963 published in Notification No. G.S.R. 1300 in Gazette of India dated the 13th July, 1968.

[Placed in Library. See No. LT-1590/68]

3. A copy of the Delhi Sales Tax (Third Amendment) Rules, 1968 published in Notification No. F. 4(28)/68-Fin. (E) (I) in Delhi Gazette dated the 27th June, 1968 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi (Hindi and English Version).

[Placed in Library. See No. LT-1590/68]

ANNUAL REPORT OF OIL AND NATURAL GAS COMMISSION FOR 1966-67 AND AUDITED ACCOUNT THEREOF

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) :

I beg to lay on the Table a copy of the Annual Report of the Oil and Natural Gas